

14

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2721/1992

New Delhi this the 30th day of June, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

Shri Mahendra S/O Nanak,
Casual Labour Khalasi under
PWI Hapur and IOW Hapur,
Northern Railway,
R/O V-213, Subhash Nagar,
New Delhi.

... Applicant

(None for the Applicant)

- Versus -

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Moradabad.
3. Assistant Engineer,
Northern Railway,
Hapur.

... Respondents

(By Shri K. K. Patel, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal, Chairman -

None appears for the applicant though the name of Shri B. K. Batra is shown as the counsel for the applicant. Shri S. K. Sawhney appears as proxy counsel for Shri Batra and makes a prayer for adjournment on the ground that Shri Batra is unwell. Prayer for adjournment is refused because on 15.4.1997 it was recorded by us that for the last four years the counsel for the applicant was not coming to the Tribunal as he was not keeping good health.

(15)

Accordingly, it was directed that the case be listed for hearing after informing the applicant about the next date of hearing. We are informed that such a notice had been sent to the applicant by Registered post.

Under the circumstances, we are not inclined to grant any further adjournment to the applicant, particularly when this case is pending since 1992. Accordingly, it is hereby dismissed for want of prosecution.

For

(K. M. Agarwal)
Chairman

Transcriber
(N. Sahu)
Member (A)

/as/